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19.56 ½ hrs.

RE: DEMANDS FOR SUPPLEMENTARY GRANTS --GENERAL

Title: Regarding Demands for Supplementary Grants – General.

MR. SPEAKER: Now, the House shall take up Item No. 18 -- Supplementary Demands for Grants (General).

SHRI K. YERRANNAIDU (SRIKAKULAM): Sir, let us have it tomorrow...*(Interruptions)*

MR. SPEAKER: Let me ask the hon. Minister of Parliamentary Affairs.

...*(Interruptions)*

MR. SPEAKER: I am ready to take it up now. I have no problem.

...*(Interruptions)*

स्वास्थ्य और परिवार मंत्री तथा संसदीय कार्य मंत्री (श्रीमती सुमा स्वराज) : बिल इंट्रोड्यूस हो चुका है। अब चर्चा शुरू होनी है। चार घंटे इसके लिए रखे थे। आज रात तक इसे पूरा करेंगे और कल इस पर वोटिंग होगी।*(व्यवधान)*

श्री शिवाजी माने (हिंगोली) : सर, कल लीजिए।*(व्यवधान)*

श्रीमती सुमा स्वराज : यह महत्वपूर्ण फाइनेंशियल बिजनेस है।*(व्यवधान)* कल हमने एटीआर ऑन जेपीसी पर चर्चा रखी हुई है और इसे बिना चर्चा के यदि पारित करना हो तो बात अलग है।*(व्यवधान)* विपक्ष के लोगों को आने दीजिए।*(व्यवधान)* देखिए, मणि शंकर अय्यर जी आ गए हैं। वह शुरू कर रहे हैं।*(व्यवधान)*

MR. SPEAKER: As decided in the Business Advisory Committee, the House will continue. Now, Shri Mani Shankar Aiyar.

श्रीमती सुमा स्वराज : भोजन का प्रबन्ध हो गया है। रात तक हाउस चलेगा। चार घंटे अभी बहस है।*(व्यवधान)*

SHRI MANI SHANKAR AIYAR (MAYILADUTURAI): Mr. Speaker, Sir, we are being asked to commence the debate on this issue without the hon. Minister of Finance being present....*(Interruptions)* I do not see the hon. Minister of Finance present. It is such an important financial matter, and how can we begin a discussion? I am ready and I am prepared and wanting to speak. But in the absence of the Finance Minister it would not appear to be in keeping with the dignity of the House for such an important matter to be debated.

SHRI RAMESH CHENNITHALA (MAVELIKARA): Sir, please take it up tomorrow.

श्रीमती सुमा स्वराज : ए.टी.आर. ऑन जे.पी.सी. को हटाकर इसे लिया जा सकता है तो हमें कोई आपत्ति नहीं है लेकिन कल जो ए.टी.आर. ऑन जे.पी.सी. की चर्चा।*(व्यवधान)*

SHRI MANI SHANKAR AIYAR : Sir, I must have the presence of the Finance Minister.

20.00 hrs.

But how can we have a discussion on what the Parliamentary Affairs Minister described as an important Financial Bill, without the presence of the hon. Finance Minister?

श्रीमती सुमा स्वराज : आप फाइनेंस मिनिस्टर की बात कर रहे हैं, यहां प्रधान मंत्री जी बैठे हैं। ऐसा मौका कहां मिलेगा।

अध्यक्ष महोदय : मुझे मालूम है। The Prime Minister is here; you can start your arguments; there is no problem.

SHRIMATI SUSHMA SWARAJ: The hon. Prime Minister is present here.

SHRI MANI SHANKAR AIYAR : All right, Sir.

May I then request you? It is an important matter; if you could please bring some order in the House it would be better, so that those who wish to leave could leave and those who wish to stay could stay in the House. But to start a discussion in this confusion, will be difficult. You could please bring some order in the House.

MR. SPEAKER: I agree with the hon. Member. Those who want to stay in the House can stay in the House and those who want to leave the House can leave the House please.

SHRI MANI SHANKAR AIYAR : Mr. Speaker, Sir, may I at least request the hon. Minister of Parliamentary Affairs to

pay some attention because somebody will have to carry what I am saying, to the hon. Finance Minister.

MR. SPEAKER: Hon. Minister of State for Finance is present here.

SHRI MANI SHANKAR AIYAR : Thank you, Sir.

MR. SPEAKER: Please keep silence in the House.

Okay. There is a suggestion here. There was a discussion fixed for tomorrow on the JPC Report. If we could postpone it to some other day, then this item could be taken up tomorrow. If the House agrees, then we could do it.

SHRI MANI SHANKAR AIYAR : Sir, this is a decision which I would leave entirely to you. But I would remind you that the Business Advisory Committee which has just presented its Report, has arrived at its conclusions with great difficulty. It found time for two major discussions under Rule 193, one of which is on the JPC and one of which is on unemployment. If we have the assurance from the Chair that whatever the business of the Treasury Benches might be, both these issues will be taken up in this Session, then we have no difficulty in coming to you tomorrow with our intervention on the question of the Supplementary Demands for Grants. This is entirely for the Chair to take a decision and whatever your decision would be, we would abide by that.

MR. SPEAKER: Okay. I will consult the Government. If the Parliamentary Affairs Minister agrees to this, we can do it.

श्रीमती सुमा स्वराज : मैंने आपसे उस समय भी कहा था कि बीएसी में यह हुआ था, तब भी मालूम था कि पोट्टा पर बहस 6-7 बजे तक चलेगी और चार घंटे बजट की अनुदानों की अनुपूरक मांगों पर तथा विनियोग विधेयक के लिए तय थे। इसलिए उसको रात को खत्म करके कल उस पर रिप्लाय होगा। कल एटीआर आन जेपीसी पर भी चर्चा होनी है। सरकार की ओर से कभी भी इस पर आपत्ति नहीं की गई है और आज भी नहीं है।

MR. SPEAKER: Okay. Shri Shivraj Patil has also come now.

The hon. Members say that they are really tired after working since morning and that they want this item should be taken up tomorrow. They feel that the discussion on JPC should be either postponed to some other date or it should be taken up tomorrow after the Supplementary Demands for Grants are passed.

SHRI SHIVRAJ V. PATIL (LATUR): We will go by your decision. But suppose we want to take it up tomorrow, then we could dispense with the Lunch Hour tomorrow and start this discussion immediately after the Question Hour.

MR. SPEAKER: If the House agrees to this, there is no objection.

SHRI SHIVRAJ V. PATIL : The only point that I want to make is that our Members are very keen to discuss certain issues. They should be allowed to be discussed. That is the only request that I want to make. It can be done on any day which is adjustable.

DR. VIJAY KUMAR MALHOTRA (SOUTH DELHI): We can take it up tomorrow.

MR. SPEAKER: Okay. So, tomorrow after the Supplementary Demands for Grants are passed, there will be a discussion on the JPC Report. All the hon. Members are requested to consent to this proposal.

Now, I declare that the House stands adjourned today to meet again tomorrow, the 17th December, 2003 at 11 a.m.

20.06 hrs.

The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, December 17, 2003/Agrahayana 26, 1925 (Saka).
